

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2015
CA No.

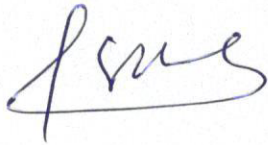

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES: Mrs. Savita S. Bajaj
V/s.
M/s. Hansraj Pragji Warehousing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	C.S. PRAMOD SHARMA for Respondent (154)	Head-Top company secretary	
2	Adv Vinit J. Mehta i/b S.D. Khani Chamber	Adv for petitioner	

ORDER

T.C.P. No. 41/397-398/CLB/MB/MAH/2015

1. Ld. Counsels for the respective sides are present. It is informed that a meeting was held and settlement talks are on, so seeking adjournment. It is informed that settlement is expected in near future. Time is granted.
2. This CP is now fixed for Final Hearing on 22.02.2017. The Ld. Representatives are hereby directed to place on record the progress of settlement.

Dated: 9th January, 2017.

Sd/-
M. K. SHRAWAT
Member (Judicial)